

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 75/AT/2024**

Subject : Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges with respect to the transmission system being established by the Karera Power Transmission Limited (100% wholly owned subsidiary of Apraava Energy Private Limited).

Petitioner : Karera Power Transmission Limited.

Respondents : Central Transmission Utility of India Ltd,.

**Petition No. 76/TL/2024**

Subject : Application under Section 14, 15 and 79(1 )(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Karera Power Transmission Limited.

Petitioner : Karera Power Transmission Limited.

Respondents : Central Transmission Utility of India Ltd.

Date of Hearing : **10.4.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member

Parties Present : Ms. Bitika Kaur, KPTL  
Shri Siddharth Sharma, CTUIL  
Shri Akshyvat Kislay, CTUIL  
Shri Ritam Biswas, RECPDCL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petitions had been filed seeking the adoption of the transmission charges for the "*Western Region Expansion Scheme XXXIII (WRES - XXXIII): Part B*" ('Project') discovered through the competitive bidding process and for the grant of a transmission licence for the implementation of the Project. The representative of the Petitioner further submitted that CTUIL had submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003. He further added that the Petitioner has complied with all the requirements for the grant of a transmission licence, including the issuance of notice inviting comments/suggestions

from the stakeholders. However, as such, no comments/suggestions have been received from the stakeholders.

2. After hearing the representative of the Petitioner, the Commission ordered as under:

(a) Admit and issue notice to the Respondents;

(b) Respondent to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

3. Subject to the above, the Commission reserved the matters for order.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**